

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 18/82-ALC4/2008 MEETING DATE : 29.07.2008

The Meeting No.18/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **29.07.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C & PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset minutes of Norms Committee Meeting No.16/09 dated 15.07.2008 were ratified by the Committee.

1	Case No.:1/6/82-ALC4/2008	Party Name:MANALI PETROCHEMICAL LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Rejected
	HQ File :01/82/050/00084/AM09/	RLA File :04/24/040/00127/AM05/	Lic.No/Date:0410061064 04.08.2004	
	Decision :Committee considered case as per agenda and observed that RA and firm were requested to furnish a copy of application vide letter dated 21.05.2008, but no reply has been received and norms can not be fixed in absence of application. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

2	Case No.:10/6/82-ALC4/2008	Party Name:M D CORPORATION	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Rejected
	HQ File :01/82/050/00093/AM09/	RLA File :03/95/040/01314/AM06/	Lic.No/Date:0310367100 15.02.2006	
	Decision : Committee considered case as per agenda and observed that RA and firm were requested to furnish a copy of application vide letter dated 21.05.2008, but no reply has been received and norms can not be fixed in absence of application. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

3	Case No.:76/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Rejected
	HQ File :01/82/050/00159/AM09/	RLA File :08/24/040/00269/AM06/	Lic.No/Date:0810054536	

07.03.2006

Decision : Committee considered case as per agenda and observed that RA and firm were requested to furnish a copy of application vide letter dated 22.05.2008, but no reply has been received and norms can not be fixed in absence of application. It was, therefore, decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	Defer Date:26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of PI Division.			

5

Case No.:70/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/82/050/00406/AM08/	RLA File :03/94/040/00250/AM08/	Lic.No/Date:0310432136 08.06.2007		
Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated nil decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Stavudine Capsules 15 mg [Stavudine = 15.30 mg]	1 Kg.	1.	2',3'-dihydro,5'-O-Benzoyl,5-Methyl Uridine	2.00 kg/kg of Stavudine
Stavudine Capsules 20mg [Stavudine = 20.40 mg]	1 Kg.			
Stavudine Capsules 30 mg [Stavudine = 30.60 mg]	1 Kg.			
Stavudine Capsules 40 mg [Stavudine = 40.80 mg]	1 kg.			
Lamivir S 30 tablets [Stavudine = 30.6 mg]	1 Kg.			
Lamivir S 40 tablets [Stavudine 40.8 mg]	1 Kg.			
RA concerned may take further necessary action as per above decision of NC				

RA concerned may take further necessary action as per above decision of NC.

6	Case No.:682/24/83-ALC1/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Rejected
	HQ File :01/83/050/00526/AM08/	RLA File :09/24/040/00074/AM08/	Lic.No/Date:0910030570 15.06.2007	
	Decision :Case has already been rejected by NC in its 10/09 meeting held on 03.06.2008.			

7	Case No.:82/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/83/050/00641/AM08/	RLA File :03/95/040/00229/AM08/	Lic.No/Date:0310433835 25.06.2007	Defer Date:05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

8	Case No.:728/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/83/050/00615/AM08/	RLA File :04/24/040/00111/AM08/	Lic.No/Date:0410090132 28.06.2007	Defer Date: 09.09.2008
	Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/122/2007-PI-III dated 22.07.2008 decided to call for the following information from firm:- 1. Complete and balanced chemical reactions for each step of manufacturing process alongwith % yield on molar basis and vol. wt. of each input and output product with Technical literature, if any. 2. Complete description of intermediate product in stage III. 3. It appears that vol wt. of input and output item in stage II are wrongly given. The amended reaction may be furnished. 4. Requirement and Recovery of solvents of each step may be furnished. Accordingly, case was deferred for 09.09.2008.			

Case No.:727/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS	Meet No/Date:18/82-ALC4/2008	Status:Case Approved
------------------------------	--	------------------------------	----------------------

9

Case No.:72/24/83-ALC1/2007	Party Name:WALLABY DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/83/050/00614/AM08/	RLA File :04/24/040/00112/AM08/	Lic.No/Date:0410090131 28.06.2007		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/122/2007-PI-III dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Levetiracetam	1 Kg.	1.	(-)-2(S)-(2-oxo-pyrrolidin-1-yl)-butyric acid (S-PIA)	1.75 kg
		2.	Methanol	3.50 kg
		3.	Acetone	4.12 kg
RA concerned may take further necessary action as per above decision of NC.				

10	Case No.:730/24/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/83/050/00623/AM08/	RLA File :09/24/040/00120/AM08/	Lic.No/Date:0910030686 29.06.2007	Defer Date: 09.09.2008
	Decision: Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/226/2006-PI-III dated 11.07.2008 decided to call for following information/clarification from firm.			
	- It has been observed from the purchase order that the export product will be supplied to M/S Fuji Film Fine Chemicals Co. Ltd, Japan who are apparently not bulk drug manufacturers. However, in the declaration, the firm has declared that the export product is meant for the purpose of Phase I trials of a new drug and it is used for the Human Health. The firm may be asked to clarify the matter in this regard. - The firm may also be asked to clarify that once the export product is formed at stage II, what is the need for stage III and IV through Recrimination and extraction process.			
	Accordingly, case was deferred for 09.09.2008.			

11	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of DGHS.			

12	Case No.:104/6/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00187/AM09/	RLA File :08/24/040/00123/AM08/	Lic.No/Date:0810066581 14.08.2007	Defer Date: 26.08.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 26.08.2007.			

13

Case No.:86/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/82/050/00422/AM08/	RLA File :03/94/040/00524/AM08/	Lic.No/Date:0310440273 21.08.2007		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated Nil decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Irinotecan Hcl Injection 40 mg/2ml	1 Vial	1.	10-Hydroxy Camptothecin	70.04 mg/vial
Irinotecan Hcl Injection 100 mg/5ml	1 vial	1.	10-Hydroxy Camptothecin	176.0 mg/vial
RA concerned may take further necessary action as per above decision of NC.				

14	Case No.:54/27/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Rejected
	HQ File :01/83/050/01128/AM08/	RLA File :03/94/040/00525/AM08/	Lic.No/Date:0310441978 06.09.2007	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 20.06.2008, but no reply has been received and norms can not be fixed in absence of required technical information. It was, therefore decided to close the case.			
	RA concerned may take further necessary action as per above decision of NC.			

15

Case No.:62/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/83/050/01136/AM08/	RLA File :09/24/040/00146/AM08/	Lic.No/Date:0910031444 07.09.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/129/2007-PI-III dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lansoprazole Sulphide Or (2-[(4-[2,2,2-Trifluoro Ethoxy)-3-Methyl-2-Pyridinyl]-2-Thio]-1H-Benzamidazole	1 Kg.	1.	2,3 Lutidine	0.95 kg
		2.	Trifloro Ethanol	1.12 kg
		3.	Methylene Dichloride	2.02 kg
RA concerned may take further necessary action as per above decision of NC.				

16	Case No.:72/27/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:18/82-ALC4/2008	Status: Case
----	-----------------------------	--------------------------	------------------------------	--------------

			29.07.2008	Approved
HQ File :01/83/050/01146/AM08/		RLA File :03/95/040/00570/AM08/	Lic.No/Date:0310442436 11.09.2007	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/60/2008-PI-III dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sterile Ceftriaxone Sodium – Non Infringing	1 Kg.	1.	7 ACA	0.668 kg/kg
		2.	Ethyl Acetate	1.1744 kg
		3.	Methyl Chloride	8.6964 kg
		4.	Sodium Hydrosulphite	0.0047 kg
		5.	Sodium Carbonate Anhydrous	0.0162 kg
		6.	2,5 Dihydro-6-Hydroxy-3-Mercapto-2-Methyl-5-Oxo-1,2,4-Triazene	0.3740 kg
		7.	Boron Trifluoride Gas	0.7140 kg
		8.	Acetonitrile	1.6367 kg
		9.	Acetone	9.7809 kg
		10.	Activated Carbon	0.4911 kg
		11.	Tetra Hydrofuran	0.8013 kg
		12.	Formic Acid	2.8514 kg
		13.	Hexamethyl Disilazane	0.5408 kg
		14.	Triethylamine	0.8301 kg
		15.	Phasphorous Pentachloride	0.4744 kg
		16.	Isopropyl Alcohol	0.2393 kg
		17.	Thiourea	0.1799 kg
		18.	Trimethyl Chlorosilane	0.0789 kg
		19.	Sodium 2-Ethyl Hexanoate	0.3813 kg
		20.	Bromo Acid	0.4854 kg
		21.	Aluminium Containers of 20 Ltrs Capacity with caps & Plus	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

17	Case No.:93/27/83-ALC1/2007		Party Name:SOLARIS CHEMTECH LIMITED		Meet No/Date:18/82-ALC4/2008 29.07.2008		Status:Case Approved	
	HQ File :01/83/050/01167/AM08/		RLA File :34/24/040/00119/AM08/		Lic.No/Date:3410019636 14.09.2007			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/41/2008-PI-III dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product		

6-Chloro-2-Hexanone	1 Kg.	1.	1-Bromo-3-Chloro Propane	1.90 kg
RA concerned may take further necessary action as per above decision of NC.				

18	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.			

19	Case No.:51/30/83-ALC1/2007	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/83/050/01420/AM08/	RLA File :09/24/040/00276/AM08/	Lic.No/Date:0910031879 24.10.2007	
	Decision :Case has already been approved by NC in its 17/09 meeting held on 22.07.2008.			

20	Case No.:106/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00442/AM08/	RLA File :03/95/040/00604/AM08/	Lic.No/Date:0310447771 25.10.2007	Defer Date: 26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.			

21	Case No.:90/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/83/050/01512/AM08/	RLA File :03/95/040/00683/AM08/	Lic.No/Date:0310449450 06.11.2007	
	Decision :Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			

22	Case No.:1/38/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/83/050/01563/AM08/	RLA File :04/24/040/00281/AM08/	Lic.No/Date:0410092096 15.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/122/2007-PI-III dated 18.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	Import items
	(6-methoxy-1-oxoisindolin-2-yl)methyl pivalate	1 Kg.	1.	-Bromo-5-methoxybenzoic acid-methyl benzonate

		2.	Toluene	0.22 kg
		3.	Tetrahydrofuran	10.00 kg
		4.	1,3-Dimethyl-3,4,5,6-Tetra hydro-2(1H) Pyrimidinone	Not shown in Process. Hence not allowed
		5.	Sodium t-butoxide	0.424 kg
		6.	Chloromethylpivalate	0.77 kg
		7.	Ethyl Acetate	7.65 kg

RA concerned may take further necessary action as per above decision of NC.

23	Case No.:110/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved														
	HQ File :01/82/050/00446/AM08/	RLA File :03/94/040/00857/AM08/	Lic.No/Date:0310450548 16.11.2007															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated Nil decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Irinotecan Hcl Injection 40 mg/2ml</td><td>1 Vial</td><td>1.</td><td>10-Hydroxy Camptothecin</td><td>70.04 mg/vial</td></tr> <tr> <td>Irinotecan Hcl Injection 100 mg/5ml</td><td>1 vial</td><td>1.</td><td>10-Hydroxy Camptothecin</td><td>176.0 mg/vial</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product	Irinotecan Hcl Injection 40 mg/2ml	1 Vial	1.	10-Hydroxy Camptothecin	70.04 mg/vial	Irinotecan Hcl Injection 100 mg/5ml	1 vial	1.	10-Hydroxy Camptothecin
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product														
Irinotecan Hcl Injection 40 mg/2ml	1 Vial	1.	10-Hydroxy Camptothecin	70.04 mg/vial														
Irinotecan Hcl Injection 100 mg/5ml	1 vial	1.	10-Hydroxy Camptothecin	176.0 mg/vial														
	RA concerned may take further necessary action as per above decision of NC.																	

24	Case No.:111/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
	HQ File :01/82/050/00447/AM08/	RLA File :03/94/040/00860/AM08/	Lic.No/Date:0310450692 19.11.2007		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated Nil decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
	Irinotecan Hcl Injection 40 mg/2ml	1 Vial	1.	10-Hydroxy Camptothecin	70.04 mg/vial
Irinotecan Hcl Injection 100 mg/5ml	1 vial	1.	10-Hydroxy Camptothecin	176.0 mg/vial	
RA concerned may take further necessary action as per above decision of NC.					

25

Case No.:8/40/81-ALC2/2007	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/81/050/00446/AM08/	RLA File :03/95/040/00813/AM08/	Lic.No/Date:0310450707 19.11.2007		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/10/2008-PI-III dated 24.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
2-(((3-Methyl-4-(2,2,2-Trifluoro Ethoxy)-2-Pyridinyl)-Methyl)Thio)-1H-Benzimidazole	1 kg.	1.	2,3 Lutidine (2,3 Dimethyl Pyridine)	0.95 kg
		2.	Trifluro Ethanol (2,2,2-Trifluro Ethanol)	1.12 kg
RA concerned may take further necessary action as per above decision of NC.				

26	Case No.:26/6/82-ALC4/2008		Party Name:RELIANCE INDUSTRIES LTD.		Meet No/Date:18/82-ALC4/2008 29.07.2008		Status:Case Approved	
	HQ File :01/82/050/00109/AM09/		RLA File :03/95/040/00753/AM08/		Lic.No/Date:0310450853 20.11.2007			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PC Division vide their O.M. No.46011/20/2008-PC.II dated 23.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product		
	Propylene		1 MT.	1.	Naphtha	1.2359 MT		
RA concerned may take further necessary action as per above decision of NC.								

27	Case No.:68/39/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/83/050/01647/AM08/	RLA File :04/24/040/00289/AM08/	Lic.No/Date:0410092451 30.11.2007	Defer Date:09.09.2008
	Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/122/2007-PI-III dated 22.07.2008 decided to call for the following information from firm/DBT:-			
	1. The firm have shown the ITC clarification of the export product as 29153990 and have stated that the export item is an intermediate for new API Inhalers in the IEM filed. This item has been filed under 3049 falling under the broad description as “Manufacture of other pharmaceutical products NEC (This class includes manufacture of the following Glands and other organs for oregano-therapeutic uses, Heparin and its salts, other Human or Animal Substances to). As per the IEM, views of DBT may be taken. 2. The firm has not given % conversion yield on molar basis as per the proforma. 3. No technical literature is furnished by the firm in support of export product and its end use or the conversion yields envisaged by the firm in the application which may be			

called for.

Accordingly, case was deferred for 09.09.2008.

28

Case No.:138/39/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/83/050/01717/AM08/	RLA File :03/95/040/00892/AM08/	Lic.No/Date:0310453332 10.12.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/60/2008-PI-III dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sterile Ceftriaxone Sodium – Non Infringing	1 Kg.	1.	7 ACA	0.668 kg
		2.	Ethyl Acetate	1.1744 kg
		3.	Methyl Chloride	8.6964 kg
		4.	Sodium Hydrosulphite	0.0047 kg
		5.	Sodium Carbonate Anhydrous	0.0162 kg
		6.	2,5 Dihydro-6-Hydroxy-3-Mercapto-2-Methyl-5-Oxo-1,2,4-Triazene	0.3740 kg
		7.	Boron Trifluoride Gas	0.7140 kg
		8.	Acetonitrile	1.6367 kg
		9.	Acetone	9.7809 kg
		10.	Activated Carbon	0.4911 kg
		11.	Tetra Hydrofuran	0.8013 kg
		12.	Formic Acid	2.8514 kg
		13.	Hexamethyl Disilazane	0.5408 kg
		14.	Triethylamine	0.8301 kg
		15.	Phasphorous Pentachloride	0.4744 kg
		16.	Isopropyl Alcohol	0.2393 kg
		17.	Thiourea	0.1799 kg
		18.	Trimethyl Chlorosilane	0.0789 kg
		19.	Sodium 2-Ethyl Hexanoate	0.3813 kg
		20.	Bromo Acid	0.4854 kg
		21.	Aluminium Containers of 20 Ltrs Capacity with caps & Plus	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

	Case No.:173/39/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/83/050/01752/AM08/	RLA File :03/94/040/00853/AM08/	Lic.No/Date:0310453734 12.12.2007	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated 17.07.2008 decided			

29	to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
	Donepezil Hydrochloride	1 Kg.	1.	3-(3,4-dimethoxyphenyl) propionic Acid (DP3 Compound)	1.366 kg
			2.	Pyridine-4-Aldehyde	0.827 kg
RA concerned may take further necessary action as per above decision of NC.					

30	Case No.:74/45/82-ALC4/2007	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Rejected
	HQ File :01/82/050/00537/AM08/	RLA File :05/24/040/00727/AM08/	Lic.No/Date:0510213720 18.12.2007	
	Decision :Case has already been rejected by NC in its 14/09 meeting held on 01.07.2008.			

31	Case No.:66/45/82-ALC4/2007	Party Name:HILDOSE	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Rejected
	HQ File :01/82/050/00529/AM08/	RLA File :03/94/040/00984/AM08/	Lic.No/Date:0310455668 28.12.2007	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish production and consumption data certified by Central Excise Authority and end use of export product alongwith technical literature vide letter dated 27.05.2008, but no reply has been received and norms can not be fixed in absence of required information/documents. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

32	Case No.:75/45/82-ALC4/2007	Party Name:VIDA LABORATORIES (P) LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00538/AM08/	RLA File :07/24/040/00686/AM08/	Lic.No/Date:0710055140 31.12.2007	Defer Date: 26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of PI Division.			

33	Case No.:37/6/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00120/AM09/	RLA File :03/95/040/00916/AM08/	Lic.No/Date:0310455865 31.12.2007	Defer Date: 26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of Chemical Division.			

	Case No.:6/8/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Rejected
--	---------------------------	--------------------------------------	--	----------------------

34	HQ File :01/82/050/00228/AM09/	RLA File :31/24/040/00320/AM08/	Lic.No/Date:3110032124 31.12.2007	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical details as per Appendix 33 vide letter dated 10.06.2008, but no reply has been received and norms can not be fixed in absence of required technical details. It was, therefore, decided to close the case.			
	RA concerned may take further necessary action as per above decision of NC.			

35

Case No.:33/6/82-ALC4/2008	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/82/050/00116/AM09/	RLA File :03/95/040/00973/AM08/	Lic.No/Date:0310455972 01.01.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/26/2008-Ch.III dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
2,4-Bis-(Biphenyl)-6-(1,3-Dihydroxy-4-Phenyl)-1,3,5-Triazine	1 Kg.	1.	Cyanuric Chloride	0.513 kg
		2.	Ethyl Mercaptan	0.173 kg
		3.	Biphenyl	0.771 kg
		4.	Resorcinol	0.248 kg
RA concerned may take further necessary action as per above decision of NC.				

36	Case No.:1/47/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00594/AM08/	RLA File :07/24/040/00669/AM08/	Lic.No/Date:0710055191 01.01.2008	
	Decision :Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

37	Case No.:12/42/83-ALC1/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	Defer Date: 26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of PI Division.			

38	Case No.:8/47/82-ALC4/2007	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00601/AM08/	RLA File :05/24/040/00718/AM08/	Lic.No/Date:0510214784 10.01.2008	
	Decision :Case has already been approved by NC in its 14/82 meeting held on 01.07.2008.			

39

Case No.:51/45/82-ALC4/2007	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/82/050/00514/AM08/	RLA File :03/94/040/00996/AM08/	Lic.No/Date:0310457811 16.01.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/22/2008-PI-III dated 08.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Nabumetone	1 Kg.	1.	Beta Naphthol	1.777 kg
		2.	Acetone	1.26 kg
		3.	Bromine	0.527 kg
		4.	Dimethyl Formamide	0.666 kg
		5.	Ethylene Dichloride	0.509 kg
		6.	N-Butanol	1.184 kg
		7.	Tetrahydrofuran	0.411 kg
		8.	Methanol	Not used in process Hence not allowed
		9.	Iso Propyl Alcohol	1.91 kg
RA concerned may take further necessary action as per above decision of NC.				

40

Case No.:27/45/82-ALC4/2007	Party Name:GEMINI EXPORTS.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/82/050/00490/AM08/	RLA File :03/94/040/00812/AM08/	Lic.No/Date:0310458056 17.01.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/04/2008-PI-III dated 26.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Metoprolol Succinate Tech. Spec.Pharmacopial Grade	1 Vial	1.	4-Methoxy Ethyl Phenol	0.81 kg
		2.	Epichlorohydrin	0.695 kg
		3.	Methyl Isopropyl Amine	1.59 kg
RA concerned may take further necessary action as per above decision of NC.				

41	Case No.:58/45/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00521/AM08/	RLA File :03/95/040/01026/AM08/	Lic.No/Date:0310458300 18.01.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/25/2008-PI-III dated 27.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

to ratify norms under para 4.7 of NBR as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Cefpodoxime Proxetil	1 Kg.	1.	7 Amino Cephalosporanic Acid (7ACA)	0.998 kg
		2.	MEAM	0.998 kg
		3.	Activated Carbon	0.100 kg
		4.	Chloro Ethyl Isopropyl carbonate	0.558 kg
		5.	Sodium Hydrosulphite	0.198 kg
		6.	Tri Ethyl Amine	0.562 kg
		7.	Methane Sulphonic Acid	1.434 kg
		8.	Sodium Iodide	0.390 kg
		9.	Trimethyl Borate	1.85 kg
		10.	1,8-Diazabicyclo-(5,4,0)Undec-7ene (DBU)	0.341 kg
		11.	Sulfolane	0.659 kg
		12.	Acetone	2.475 kg
		13.	Cyclohexane	0.348 kg
		14.	Demethyl Acetamide	0.655 kg
		15.	Ethyl Acetate	2.184 kg
		16.	Methanol	1.481 kg
		17.	Methylene Chloride	3.541 kg
		18.	Toluene	0.822 kg
		19.	Celite	Not a raw material. Hence not allowed

RA concerned may take further necessary action as per above decision of NC.

42	Case No.:59/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00522/AM08/	RLA File :03/95/040/01022/AM08/	Lic.No/Date:0310458669 22.01.2008	
	Decision : Case has already been approved by NC in its 16/09 meeting held on 15.07.2008.			

43	Case No.:3/45/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00466/AM08/	RLA File :09/24/040/00405/AM08/	Lic.No/Date:0910032711 23.01.2008	
	Decision :Case has already been approved by NC in its 17/09 meeting held on 22.07.2008.			

44	Case No.:5/1/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00611/AM08/	RLA File :09/24/040/00038/AM08/	Lic.No/Date:0910032781 28.01.2008	

Decision : Case has already been approved by NC in its 17/09 meeting held on 22.07.2008.				
--	--	--	--	--

45	Case No.:38/6/82-ALC4/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Rejected
	HQ File :01/82/050/00121/AM09/	RLA File :03/94/040/00957/AM08/	Lic.No/Date:0310459411 29.01.2008	
	Decision :Committee considered case as per agenda and observed that the firm vide C&PC letter No.46011/116/2008-PC.II dated 19.06.2008 has been requested to furnish technical information, but the same has not been received and norms can not be fixed in absense of technical information. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

46	Case No.:36/6/82-ALC4/2008	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved												
	HQ File :01/82/050/00119/AM09/	RLA File :03/95/040/01080/AM08/	Lic.No/Date:0310459552 30.01.2008													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/10/2008-PI-III dated 24.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">2-[[[(3-Methyl-4-(2,2,2-Trifluoro Ethoxy)-2-Pyridinyl)-Methyl]Thio]-1H-Benzimidazole</td><td rowspan="2">1 Vial</td><td>1.</td><td>2,3 Lutidine (2,3 Dimethyl Pyridine)</td><td>0.95 kg</td></tr> <tr> <td>2.</td><td>Trifluoro Ethanol (2,2,2-Trifluoro Ethanol)</td><td>1.12 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product	2-[[[(3-Methyl-4-(2,2,2-Trifluoro Ethoxy)-2-Pyridinyl)-Methyl]Thio]-1H-Benzimidazole	1 Vial	1.	2,3 Lutidine (2,3 Dimethyl Pyridine)	0.95 kg	2.	Trifluoro Ethanol (2,2,2-Trifluoro Ethanol)
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product												
2-[[[(3-Methyl-4-(2,2,2-Trifluoro Ethoxy)-2-Pyridinyl)-Methyl]Thio]-1H-Benzimidazole	1 Vial	1.	2,3 Lutidine (2,3 Dimethyl Pyridine)	0.95 kg												
		2.	Trifluoro Ethanol (2,2,2-Trifluoro Ethanol)	1.12 kg												

47	Case No.:5/47/82-ALC4/2007	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00598/AM08/	RLA File :09/24/040/00497/AM07/	Lic.No/Date:0910032864 01.02.2008	Defer Date: 05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

48	Case No.:27/6/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00110/AM09/	RLA File :03/94/040/01099/AM08/	Lic.No/Date:0310459961 04.02.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated nil decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Stavudine Capsules 15 mg [Stavudine = 15.30 mg]	1 Kg.	1.	2',3'-dihydro,5'-O-Benzoyl,5-Methyl Uridine	2.00 kg/kg of Stavudine
Stavudine Capsules 20mg [Stavudine = 20.40 mg]	1 Kg.			
Stavudine Capsules 30 mg [Stavudine = 30.60 mg]	1 Kg.			
Stavudine Capsules 40 mg [Stavudine = 40.80 mg]	1 kg.			
Lamivir S 30 tablets [Stavudine = 30.6 mg]	1 Kg.			
Lamivir S 40 tablets [Stavudine 40.8 mg]	1 Kg.			

RA concerned may take further necessary action as per above decision of NC.

49	Case No.:36/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00499/AM08/	RLA File :03/95/040/01065/AM08/	Lic.No/Date:0310460271 06.02.2008	Defer Date: 26.08.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 26.08.2008.			

50	Case No.:29/6/82-ALC4/2008	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00112/AM09/	RLA File :03/94/040/01032/AM08/	Lic.No/Date:0310460255 06.02.2008	Defer Date:26.08.2008
	Decision :Committee observed that the firm has been requested to furnish technical information vide letter dated 22.07.2008, but no reply has been received. Committee, therefore, decided to await reply of firm. Accordingly, case was deferred for 26.08.2008.			

51	Case No.:38/46/82-ALC4/2007	Party Name:TTK LIG LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00592/AM08/	RLA File :04/24/040/00351/AM08/	Lic.No/Date:0410093705 07.02.2008	
	Decision :Case has already been approved by NC in its 17/09 meeting held on 22.07.2008.			

52	Case No.:29/45/82-ALC4/2007	Party Name:CENTAUR CHEMICALS PVT. LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00492/AM08/	RLA File :03/94/040/01129/AM08/	Lic.No/Date:0310460671 12.02.2008	
	Decision :Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

53	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date: 02.09.2008
	Decision :Case has already been considered by NC in its 17/09 meeting held on 22.07.2008 and deferred for 02.09.2008.			

54	Case No.:27/46/82-ALC4/2007	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Deffered and Re-indexed
	HQ File :01/82/050/00581/AM08/	RLA File :03/95/040/01105/AM08/	Lic.No/Date:0310460988 14.02.2008	Defer Date:29.07.2008
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PC Division vide their O.M. No.46011/20/2008-PC.II dated 23.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import item
	Propylene	1 MT.	1.	Naphtha

Qty. allowed per unit of export product
1.2359 MT

RA concerned may take further necessary action as per above decision of NC.

55	Case No.:4/47/82-ALC4/2007	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00597/AM08/	RLA File :09/24/040/00523/AM08/	Lic.No/Date:0910033012 19.02.2008	Defer Date: 05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

56	Case No.:18/46/82-ALC4/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00572/AM08/	RLA File :03/94/040/01120/AM08/	Lic.No/Date:0310461653 19.02.2008	Defer Date:26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of Chemical Division.			

57	Case No.:36/14/82-ALC4/2008	Party Name:ESTELLE CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
----	-----------------------------	--------------------------------------	--	-------------------------

HQ File :01/82/050/00588/AM09/	RLA File :31/24/040/00370/AM08/	Lic.No/Date:3110032800 20.02.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their O.M. No.14010/103/2007-Ch.III dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Sorbitan Tristearate	1 Kg.	1.	Sorbitol	0.195 kg
		2.	Stearic Acid (Stearic Acid content: 50 ± 10% Stearic Acid + Palmitic acid content: 90% min.)	0.915 kg
RA concerned may take further necessary action as per above decision of NC.				

58

Case No.:19/46/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/82/050/00573/AM08/	RLA File :03/94/040/01202/AM08/	Lic.No/Date:0310462533 25.02.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated nil decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Stavudine Capsules 15 mg [Stavudine = 15.30 mg]	1 Kg.	1.	2',3'-dihydro,5'-O-Benzoyl,5-Methyl Uridine	2.00 kg/kg of Stavudine
Stavudine Capsules 20mg [Stavudine = 20.40 mg]	1 Kg.			
Stavudine Capsules 30 mg [Stavudine = 30.60 mg]	1 Kg.			
Stavudine Capsules 40 mg [Stavudine = 40.80 mg]	1 kg.			
Lamivir S 30 tablets [Stavudine = 30.6 mg]	1 Kg.			
Lamivir S 40 tablets [Stavudine 40.8 mg]	1 Kg.			
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:32/46/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Rejected
	HQ File :01/82/050/00586/AM08/	RLA File :03/94/040/01210/AM08/	Lic.No/Date:0310462982 27.02.2008	
	Decision :Committee considered case as per agenda and observed that the firm vide C&PC letter dated 19.06.2008 was requested to furnish technical details, but no reply has been received and norms can not be fixed in absence of required technical details. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

60	Case No.:54/6/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00137/AM09/	RLA File :09/24/040/00526/AM08/	Lic.No/Date:0910033127 28.02.2008	Defer Date: 09.09.2008
	Decision :Committee decided to call for a copy of Drug Manufacturing Licence from firm. Accordingly, case was deferred for 09.09.2008.			

61	Case No.:57/6/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00140/AM09/	RLA File :05/24/040/00884/AM08/	Lic.No/Date:0510217198 28.02.2008	Defer Date: 26.08.2008
	Decision :Committee decided to forward a copy of application to Department of MSME for their comments. Accordingly, case was deferred for 26.08.2008.			

62	Case No.:61/6/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved																								
	HQ File :01/82/050/00144/AM09/	RLA File :05/24/040/00894/AM08/	Lic.No/Date:0510217254 29.02.2008																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/43/2008-PI-III dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="6">7 Amino-3-Vinyl Cephalosporanic Acid (7-AVCA)</td><td rowspan="6">1 Kg</td><td>1.</td><td>7-Phenylacetamideo-3-Chloromethyl Cephalosporaonic Acid Para methoxy benzyl Ester (GCLE)</td><td>2.672 kg/kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>8.00 kg</td></tr> <tr> <td>3.</td><td>Butyl Acetate</td><td>5.06 kg</td></tr> <tr> <td>4.</td><td>Methylene Chloride</td><td>12.66 kg</td></tr> <tr> <td>5.</td><td>Triphenyl Phosphine</td><td>1.26 kg</td></tr> <tr> <td>6.</td><td>Phenol</td><td>0.933 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product	7 Amino-3-Vinyl Cephalosporanic Acid (7-AVCA)	1 Kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporaonic Acid Para methoxy benzyl Ester (GCLE)	2.672 kg/kg	2.	Methanol	8.00 kg	3.	Butyl Acetate	5.06 kg	4.	Methylene Chloride	12.66 kg	5.	Triphenyl Phosphine	1.26 kg	6.	Phenol
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product																								
7 Amino-3-Vinyl Cephalosporanic Acid (7-AVCA)	1 Kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporaonic Acid Para methoxy benzyl Ester (GCLE)	2.672 kg/kg																								
		2.	Methanol	8.00 kg																								
		3.	Butyl Acetate	5.06 kg																								
		4.	Methylene Chloride	12.66 kg																								
		5.	Triphenyl Phosphine	1.26 kg																								
		6.	Phenol	0.933 kg																								

63

Case No.:64/6/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/82/050/00147/AM09/	RLA File :05/24/040/00831/AM08/	Lic.No/Date:0510217272 29.02.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/43/2008-PI-III dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Cefdinir	1 Kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporaonic Acid Para methoxy benzyl Ester (GCLE)	2.44 kg
		2.	Triphenyl Phosphene	2.429 kg
		3.	Phenol	2.42 kg
		4.	Methanol	7.12 kg
		5.	Methylene Chloride	23.64 kg
		6.	Tetra Hydro furan	3.91 kg
		7.	Acetone	3.21 kg
		8.	(Z)-2-(2-Aminothiazole-4YL)-2-Hydroxyimino Acetic (ATHIAA)	1.097 kg
		9.	Sodium Iodide	0.76 kg
RA concerned may take further necessary action as per above decision of NC.				

64	Case No.:18/9/82-ALC4/2008	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00251/AM09/	RLA File :03/94/040/01217/AM08/	Lic.No/Date:0310463452 03.03.2008	Defer Date:02.09.2008
	Decision :Case has already been considered by NC and deferred for 02.09.2008.			

65	Case No.:62/6/82-ALC4/2008	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00145/AM09/	RLA File :09/24/040/00549/AM08/	Lic.No/Date:0910033166 03.03.2008	Defer Date:05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

66	Case No.:66/6/82-ALC4/2008	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00149/AM09/	RLA File :05/24/040/00235/AM08/	Lic.No/Date:0510217302	

03.03.2008

Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/11/2008-PI-III dated 28.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Betadine Standardised Microbicidal Solution 10% USP/IP 500 ml (Each 500 ml contains Povidone Iodine USP 10% W/V) USP/IP	1 No.	1.	Povidone Iodine USP	50.75 gm/500 ml bottle

RA concerned may take further necessary action as per above decision of NC.

67

Case No.:3/3/82-ALC4/2008	Party Name:PRATAP ORGANICS	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
HQ File :01/82/050/00003/AM09/	RLA File :03/95/040/01189/AM08/	Lic.No/Date:0310463615 04.03.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/45/2008/Ch.II dated 24.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Benzophenone Hydrazone	1 Kg.	1.	Benzophenone	1.06 kg
		2.	Hydrazine Hydrate 80%	0.318 kg

RA concerned may take further necessary action as per above decision of NC.

68

Case No.:16/9/82-ALC4/2008	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
HQ File :01/82/050/00249/AM09/	RLA File :03/94/040/01207/AM08/	Lic.No/Date:0310463574 04.03.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their 14010/6/2008-Ch.III dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Anisole Pure (Min. 99%)	1 Kg.	1.	Anisole Crude (Max. 96%)	1.207 kg
		2.	Caustic Soda Flakes	0.120 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:55/6/82-ALC4/2008

Party Name:AUROBINDO PHARMA LIMITED

Meet No/Date:18/82-ALC4/2008

Status:Case

69

			29.07.2008	Approved
HQ File :01/82/050/00138/AM09/		RLA File :09/24/040/00565/AM08/	Lic.No/Date:0910033296 07.03.2008	
Decision: Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O.No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Florfenicol	1 Kg.	1.	(1R,2S)-1-[4-(methylsulfonyl)phenyl]-2-amino-3-fluoro-1-propanol [Fluoroamine]	1.095kg
		2.	Methyl Dichloro Acetate	1.588kg
		3.	Toluene	1.61kg
		4.	Methanol	1.21kg
		5.	Ethanol	2.41kg
		6.	Carbon enoanticromos (Activated Carbon)	0.047kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

70	Case No.:129/6/82-ALC4/2008	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00212/AM09/	RLA File :07/24/040/00820/AM08/	Lic.No/Date:0710056292 07.03.2008	Defer Date:05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of Chemical Div.			

71	Case No.:23/9/82-ALC4/2008	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved																								
	HQ File :01/82/050/00256/AM09/	RLA File :03/95/040/01191/AM08/	Lic.No/Date:0310464442 11.03.2008																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their 14010/85/2006-Ch.II dated 22.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																											
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import item</td><td>Qty. allowed per unit of export product</td></tr><tr><td rowspan="5">Aniline 2, 5 Disulphonic Acid</td><td rowspan="5">1 Kg.</td><td>1.</td><td>Benzene</td><td>0.510 kg</td></tr><tr><td>2.</td><td>Soda Ash Light</td><td>0.358 kg</td></tr><tr><td>3.</td><td>Caustic Soda Flakes/Prills (Sodium Hydroxide) OR</td><td>0.0035 kg</td></tr><tr><td>3.</td><td>Caustic Soda Lye (50%)</td><td>0.007 kg</td></tr><tr><td>4.</td><td>Sodium Sulphate</td><td>0.336 kg</td></tr><tr><td>5.</td><td>Iron Powder</td><td>0.814 kg</td></tr></table>				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product	Aniline 2, 5 Disulphonic Acid	1 Kg.	1.	Benzene	0.510 kg	2.	Soda Ash Light	0.358 kg	3.	Caustic Soda Flakes/Prills (Sodium Hydroxide) OR	0.0035 kg	3.	Caustic Soda Lye (50%)	0.007 kg	4.	Sodium Sulphate	0.336 kg	5.	Iron Powder
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product																								
Aniline 2, 5 Disulphonic Acid	1 Kg.	1.	Benzene	0.510 kg																								
		2.	Soda Ash Light	0.358 kg																								
		3.	Caustic Soda Flakes/Prills (Sodium Hydroxide) OR	0.0035 kg																								
		3.	Caustic Soda Lye (50%)	0.007 kg																								
		4.	Sodium Sulphate	0.336 kg																								
5.	Iron Powder	0.814 kg																										

			3.	IRON POWDER	0.014 kg	
RA concerned may take further necessary action as per above decision of NC.						

72	Case No.:59/6/82-ALC4/2008		Party Name:SHASUN CHEMICALS & DRUGS LIMITED		Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00142/AM09/		RLA File :04/24/040/00388/AM08/		Lic.No/Date:0410094353 12.03.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/30/2008-PI-III dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product	
	Benzoic Acid-7-Hydroxy-3-Oxo-Tetrahydro Pyrrolo[1,2-C]Oxazol-6-YL Ester (HOPB)	1 Kg.	1.	Methyl Cyclohexane	51.20 kg	
RA concerned may take further necessary action as per above decision of NC.						

73	Case No.:126/6/82-ALC4/2008		Party Name:LAFFANS PETROCHEMICALS LTD.,		Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00209/AM09/		RLA File :03/95/040/00826/AM08/		Lic.No/Date:0310464745 12.03.2008	Defer Date:26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of Chemical Div.					

74	Case No.:118/6/82-ALC4/2008		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00201/AM09/		RLA File :08/24/040/00275/AM08/		Lic.No/Date:0810070672 13.03.2008	Defer Date:09.09.2008
	Decision :Committee decided to call for technical details as per Appendix 33 alongwith a copy of Drug Manufacturing Licence, wherever applicable from firm. Accordingly, case was deferred for 09.09.2008.					

75	Case No.:34/9/82-ALC4/2008		Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.		Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00267/AM09/		RLA File :03/94/040/01102/AM08/		Lic.No/Date:0310465020 14.03.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/54/2008-PI-III dated 02.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product	
	Atorvastatin Calcium	1 Kg	1.	(4R,Cis) 1,1-Dimethyl Ethyl-6-Cyano Methyl-2,2-Dimethyl 1-3, Dioxone-4-Acetate (ATS-8)	1.08 kg	

amorphous				
RA concerned may take further necessary action as per above decision of NC.				

76	Case No.:53/6/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00136/AM09/	RLA File :31/24/040/00394/AM08/	Lic.No/Date:3110033090 14.03.2008	Defer Date:09.09.2008
	Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/5/2008-PI-III dated 11.07.2008 decided to call for the following information/documents from firm. 1. Complete and balance chemical reactions indicating molecular weight of each reactant and output material. 2. % yield on molar basis for each step. 3. Material Balance for entire process, and 4. Copy of Technical Literature in support of the yields envisaged by the firm at each step of manufacturing process. Accordingly, the case was deferred for 09.09.2008.			

77	Case No.:24/13/82-ALC4/2008	Party Name:NICHIPLAST INDIA PVT LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00531/AM09/	RLA File :05/24/040/00955/AM08/	Lic.No/Date:0510218631 28.03.2008	Defer Date:02.09.2008
	Decision : Case has already been considered by NC in its 17/82 meeting held on 22.07.2008 and deferred for 02.09.2008.			

78	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	Defer Date:26.08.2008
	Decision : Committee observed that the firm has obtained Advance Authorisation under para 4.7 of HBP for export product Inhalers and sought import of gas against the same in addition to other import items. Committee also observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. However, to save time, it was decided to seek clarification from Ministry of Environment and Forest whether the import item is covered under ODS and if so, the recommendations for allowing import may be sought. Case stands deferred for 26.08.2008.			

79	Case No.:51/6/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved									
	HQ File :01/82/050/00134/AM09/	RLA File :09/24/040/00609/AM08/	Lic.No/Date:0910033526 03.04.2008										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/28/2008-PI-III dated 22.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Ephedrine</td><td>1 Kg</td><td>1</td><td>Cyclopropyl Acetate</td><td>0.534 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product	Ephedrine	1 Kg	1	Cyclopropyl Acetate
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product									
Ephedrine	1 Kg	1	Cyclopropyl Acetate	0.534 kg									

Eidvirenz	1 Kg.	1.	Cyclopropyl Acetylene	0.524 kg
		2.	Diethyl Zinc (20% in toluene)	4.41 kg
		3.	2,2,2-Trifluoro Ethanol	0.642 kg
		4.	N-Butyl Chloride	Not shown in reaction. Hence not allowed.
		5.	Triphosgene	0.498 kg
		6.	Tetrahydrofuran	5.50 kg
		7.	Methylene Chloride	7.50 kg
		8.	Cyclohexane	4.20 kg

RA concerned may take further necessary action as per above decision of NC.

80

Case No.:50/6/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED		Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
HQ File :01/82/050/00133/AM09/	RLA File :04/24/040/00419/AM08/		Lic.No/Date:0410095125 07.04.2008	
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/122/2007-PI-III dated 17.07.2008 decide to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Levetiracetam	1 Kg.	1.	(-)-2(S)-(2-oxo-pyrrolidin-1-yl)-butyric acid (S-PIA)	1.75 kg
		2.	Methanol	3.50 kg
		3.	Acetone	4.12 kg
RA concerned may take further necessary action as per above decision of NC.				

81	Case No.:119/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00202/AM09/	RLA File :08/24/040/00002/AM09/	Lic.No/Date:0810071149 08.04.2008	Defer Date: 09.09.2008
	Decision :Committee decided to call for technical details as per Appendix 33 alongwith a copy of DML, wherever applicable from firm. Accordingly, case was deferred for 09.09.2008.			

82	Case No.:11/13/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00518/AM09/	RLA File :09/24/040/00592/AM08/	Lic.No/Date:0910033594 09.04.2008	Defer Date:26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of PI Division.			

Case No.:46/9/82-ALC4/2008		Party Name:CIPLA LIMITED		Meet No/Date:18/82-ALC4/2008		Status:Case
----------------------------	--	--------------------------	--	------------------------------	--	-------------

1000 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]				1000 ml bottle
RA concerned may take further necessary action as per above decision of NC.				

85	Case No.:25/13/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00532/AM09/	RLA File :05/24/040/00015/AM09/	Lic.No/Date:0510219542 22.04.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/43/2008-PI-III dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import item
	7 Amino-3-Vinyl Cephalosporanic Acid (7-AVCA)	1 Kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporaonic Acid Para methoxy benzyl Ester (GCLE)
			2.	Methanol
			3.	Butyl Acetate
			4.	Methylene Chloride
			5.	Triphenyl Phosphine
			6.	Phenol
RA concerned may take further necessary action as per above decision of NC.				

86	Case No.:6/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00474/AM09/	RLA File :03/94/040/00104/AM09/	Lic.No/Date:0310469550 25.04.2008	Defer Date:26.08.2008
	Decision : Committee observed that the firm has obtained Advance Authorisation under para 4.7 of HBP for export product Inhalers and sought import of gas against the same in addition to other import items. Committee also observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. However, to save time, it was decided to seek clarification from Ministry of Environment and Forest whether the import item is covered under ODS and if so, the recommendations for allowing import may be sought. Case stands deferred for 26.08.2008.			

87	Case No.:10/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00478/AM09/	RLA File :03/94/040/00124/AM09/	Lic.No/Date:0310470252 01.05.2008	Defer Date:26.08.2008
	Decision : Committee observed that the firm has obtained Advance Authorisation under para 4.7 of HBP for export product Inhalers and sought import of gas against the same in			

addition to other import items. Committee also observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. However, to save time, it was decided to seek clarification from Ministry of Environment and Forest whether the import item is covered under ODS and if so, the recommendations for allowing import may be sought. Case stands deferred for 26.08.2008.

88	Case No.:60/14/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00612/AM09/	RLA File :09/24/040/00540/AM08/	Lic.No/Date:0910034044 21.05.2008	Defer Date:26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of PI Division.			

89

Case No.:75/14/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
HQ File :01/82/050/00627/AM09/	RLA File :09/24/040/00044/AM09/		Lic.No/Date:0910034059 26.05.2008	
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/226/2006-PI-III dated 11.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
(2-Chloro-5-Iodophenyl)-[4-(Tetrahydrofuran-3-Yloxy Phenyl)-Methanone	1 Kg.	1.	2-Chloro-5-Iodobenzoicacid	1.09 kg
		2.	Fluoro Benzene	1.71 kg
		3.	Methyl Tertiary Butyl ether	0.82 kg
		4.	Iso Propyl Alcohol	3.34 kg
RA concerned may take further necessary action as per above decision of NC.				

90	Case No.:64/14/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00616/AM09/	RLA File :09/24/040/00068/AM09/	Lic.No/Date:0910034075 27.05.2008	Defer Date:26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of PI Division.			

91	Case No.:65/14/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00617/AM09/	RLA File :09/24/040/00073/AM09/	Lic.No/Date:0910034076 27.05.2008	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.			

	Case No.:66/14/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00618/AM09/	RLA File :09/24/040/00074/AM09/	Lic.No/Date:0910034090 27.05.2008	

Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 41/82 meeting held on 24.01.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

92	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
	Zidovudine Powder	1 Kg.	1.	5-O-Trityl-2,3-Anhydrothymidine	2.64 kg
			2.	Dimethyl Sulfoxide	2.98 kg
			3.	Methylene Dichloride	3.00 kg
			4.	Methanol	3.00 kg

RA concerned may take further necessary action as per above decision of NC.

93

Case No.:69/14/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/82/050/00621/AM09/	RLA File :09/24/040/00063/AM09/	Lic.No/Date:0910034082 27.05.2008		
Decision : Committee considered case as per agenda and in consultation with Technical Authority and in light of its earlier decision taken in its 37/87 meeting held on 09.02.2005 and taking cue from SION A-3208 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Lamotrigine	1 Kg.	1.	Amino Guanidine Hydrochloride	1.23 kg
		2.	1-Methyl-2-Pyrrolidinone	3.3 kg
		3.	2,3-Dichloro Benzoyl Chloride	2.05 kg
RA concerned may take further necessary action as per above decision of NC.				

94	Case No.:70/14/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00622/AM09/	RLA File :09/24/040/00052/AM09/	Lic.No/Date:0910034083 27.05.2008	Defer Date:26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of Chemical Div.			

95	Case No.:71/14/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00623/AM09/	RLA File :09/24/040/00069/AM09/	Lic.No/Date:0910034081 27.05.2008	Defer Date:26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of PI Division.			

	Case No.:13/14/82-ALC4/2008	Party Name:S. H.KELKAR AND CO.PVT.LTD.,	Meet No/Date:18/82-ALC4/2008	Status:Case Deferred
--	-----------------------------	---	------------------------------	----------------------

96			29.07.2008	
	HQ File :01/82/050/00565/AM09/	RLA File :03/95/040/00145/AM09/	Lic.No/Date:0310472257 28.05.2008	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of Chemical Div.			

97	Case No.:20/14/82-ALC4/2008	Party Name:S. H.KELKAR AND CO.PVT.LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00572/AM09/	RLA File :03/95/040/00143/AM09/	Lic.No/Date:0310472213 28.05.2008	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of Chemical Div.			

98	Case No.:16/14/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00568/AM09/	RLA File :03/95/040/00170/AM09/	Lic.No/Date:0310472351 29.05.2008	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.			

99	Case No.:21/14/82-ALC4/2008	Party Name:NIKITA CHEMICAL INDUSTRIES	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00573/AM09/	RLA File :03/95/040/00163/AM09/	Lic.No/Date:0310472488 29.05.2008	Defer Date:09.09.2008
	Decision :Committee decided to call for technical details as per Appendix 33 alongwith a copy of Drug Manufacturing Licence, wherever applicable from firm. Accordingly, case was deferred for 09.09.2008.			

100	Case No.:15/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00567/AM09/	RLA File :03/94/040/00144/AM09/	Lic.No/Date:0310472800 02.06.2008	Defer Date:26.08.2008
	Decision : Committee observed that the firm has obtained Advance Authorisation under para 4.7 of HBP for export product Inhalers and sought import of gas against the same in addition to other import items. Committee also observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. However, to save time, it was decided to seek clarification from Ministry of Environment and Forest whether the import item is covered under ODS and if so, the recommendations for allowing import may be sought. Case stands deferred for 26.08.2008.			

101	Case No.:73/14/82-ALC4/2008	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00625/AM09/	RLA File :09/24/040/00051/AM09/	Lic.No/Date:0910034133 02.06.2008	Defer Date:26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of PI Division.			

	Case No.:18/14/82-ALC4/2008	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2008	Status:Case
--	-----------------------------	-------------------------------------	------------------------------	-------------

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Clobetasol Propionate	1 Kg.	1.	Betamethasone BP	1.04 kg
RA concerned may take further necessary action as per above decision of NC.				

107	Case No.:31/14/82-ALC4/2008	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00583/AM09/	RLA File :03/94/040/01139/AM08/	Lic.No/Date:0310473589 06.06.2008	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.			

108	Case No.:32/14/82-ALC4/2008	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00584/AM09/	RLA File :03/94/040/01300/AM08/	Lic.No/Date:0310473591 06.06.2008	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.			

109	Case No.:87/14/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00639/AM09/	RLA File :07/24/040/00107/AM09/	Lic.No/Date:0710057749 06.06.2008	Defer Date:09.09.2008
	Decision : Committee decided to call for a copy of Master Batch Formula certified by Quality Control Incharge from firm. Accordingly, case was deferred for 09.09.2008.			

110

Case No.:30/14/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/82/050/00582/AM09/	RLA File :03/94/040/00045/AM09/	Lic.No/Date:0310473788 09.06.2008		
Decision : Committee considered case as per agenda and in consultation with the representative of T.A. presen in the meeting and in light of its earlier decision taken in its 1/87 meeting held on 05.04.2006 vide Case No.39/30/87 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Erythromycin 11-12 Carbonate	1 Kg.	1.	Erithromycin Thiocyanate	1.55 kg
RA concerned may take further necessary action as per above decision of NC.				

	Case No.:26/14/82-ALC4/2008		Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,		Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00578/AM09/		RLA File :03/94/040/00087/AM09/		Lic.No/Date:0310473999 10.06.2008	

112	Case No.:28/14/82-ALC4/2008	Party Name:AMBUJA INTERMEDIATES PVT. LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00580/AM09/	RLA File :03/94/040/00191/AM09/	Lic.No/Date:0310474041 10.06.2008	Defer Date:09.09.2008
	Decision :Committee considered case as per agenda and observed that Department of C&PC, Chemical Division vide their letter No.14010/36/2008-Ch.III dated 28.07.2008 has called for technical information from firm. Committee, therefore, decided to await reply of firm and defer the case for 09.09.2008.			

113	Case No.:37/13/82-ALC4/2008		Party Name:NOVA INTERNATIONAL		Meet No/Date:18/82-ALC4/2008 29.07.2008		Status:Case Approved	
	HQ File :01/82/050/00544/AM09/		RLA File :08/24/040/00041/AM09/		Lic.No/Date:0810072569 13.06.2008			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/38/2008/Ch.II dated 14.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product			
	2,3 Dichloro 1:4 Naphthaquinone (Dichlone)	1 Kg.	1.	Sodium Naphthionate	1.495 kg			
RA concerned may take further necessary action as per above decision of NC.								

114	Case No.:38/13/82-ALC4/2008		Party Name:SRINI PHARMACEUTICALS LTD.,		Meet No/Date:18/82-ALC4/2008 29.07.2008		Status:Case Approved	
	HQ File :01/82/050/00545/AM09/		RLA File :09/24/040/00101/AM09/		Lic.No/Date:0910034291 13.06.2008			
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 23/87 meeting held on 14.09.2005 and in consultation with the representative of technical authority present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product		
	ValacyclovirHcl Monohydrate		1 Kg.	1.	Carbobenzyloxy-L-Valine (CBZ-L-	1.60 kg		

			Valine)	
		2.	Dicyclohexyl carbodimide (DCC)	1.47 kg
		3.	4-Dimethylamino pyridine	0.028 kg
		4.	Isopropyl Alcohol	7.0 kg
		5.	Dimethyl formamide	2.5 kg
RA concerned may take further necessary action as per above decision of NC.				

115

Case No.:40/13/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/82/050/00547/AM09/	RLA File :07/24/040/00108/AM09/	Lic.No/Date:0710057896 13.06.2008		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Zinc Gluconate Powder	1 Kg.	1.	Zinc Gluconate Granular	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

116

Case No.:45/13/82-ALC4/2008	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/82/050/00552/AM09/	RLA File :03/94/040/00238/AM09/	Lic.No/Date:0310474565 13.06.2008		
Decision : Committee considered case as per agenda and consultation with Technical Authority and in light of written comments forwarded by PI Division vide their U.O. No.35011/214/2006-PI-III dated 29.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Glibenclamide/Glyburide	1 Kg.	1.	Cyclohexyl Isocyanate	0.4251 kg
		2.	Methanol	6.197 kg
		3.	N,N-Dimethyl Formamide	0.642 kg
		4.	Activated Charcoal	0.0787 kg
RA concerned may take further necessary action as per above decision of NC.				

117	Case No.:7/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00559/AM09/	RLA File :03/94/040/00286/AM09/	Lic.No/Date:0310474589	Defer Date:

			13.06.2008	26.08.2008
Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.				

118	Case No.:41/13/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00548/AM09/	RLA File :05/24/040/00077/AM09/	Lic.No/Date:0510222176 16.06.2008	
	Decision :Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

119	Case No.:42/13/82-ALC4/2008	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved																															
	HQ File :01/82/050/00549/AM09/	RLA File :22/24/040/00017/AM09/	Lic.No/Date:2210007881 16.06.2008																																
	Decision : Committee considered case as per agenda and in consultation with Technical Authority and in light of its earlier decision taken in its 46/82 meeting held on 22.02.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																		
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import item</td><td>Qty. allowed per unit of export product</td></tr><tr><td rowspan="8">Pentazocine</td><td rowspan="8">1 Kg.</td><td>1.</td><td>3,4-Lutidine</td><td>2.12 kg</td></tr><tr><td>2.</td><td>Sodium Borohydride</td><td>0.584 kg</td></tr><tr><td>3.</td><td>Acetone</td><td>5.40 kg</td></tr><tr><td>4.</td><td>Methylene Chloride</td><td>6.22 kg</td></tr><tr><td>5.</td><td>5% Palladium on Carbon</td><td>0.100 kg</td></tr><tr><td>6.</td><td>Isoprene</td><td>0.66 kg</td></tr><tr><td>7.</td><td>Isopropanol</td><td>2.40 kg</td></tr><tr><td>8.</td><td>Hexane</td><td>2.75 kg</td></tr></table>					Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product	Pentazocine	1 Kg.	1.	3,4-Lutidine	2.12 kg	2.	Sodium Borohydride	0.584 kg	3.	Acetone	5.40 kg	4.	Methylene Chloride	6.22 kg	5.	5% Palladium on Carbon	0.100 kg	6.	Isoprene	0.66 kg	7.	Isopropanol	2.40 kg	8.	Hexane	2.75 kg
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product																															
Pentazocine	1 Kg.	1.	3,4-Lutidine	2.12 kg																															
		2.	Sodium Borohydride	0.584 kg																															
		3.	Acetone	5.40 kg																															
		4.	Methylene Chloride	6.22 kg																															
		5.	5% Palladium on Carbon	0.100 kg																															
		6.	Isoprene	0.66 kg																															
		7.	Isopropanol	2.40 kg																															
		8.	Hexane	2.75 kg																															
RA concerned may take further necessary action as per above decision of NC.																																			

120	Case No.:43/13/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00550/AM09/	RLA File :52/24/040/00005/AM09/	Lic.No/Date:5210023726 16.06.2008	Defer Date:09.09.2008
	Decision :Committee decided to call for a copy of application alongwith technical details as per Appendix 33 from firm. Accordingly, case was deferred for 09.09.2008.			

	Case No.:10/14/82-ALC4/2008	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00562/AM09/	RLA File :03/94/040/01337/AM08/	Lic.No/Date:0310474806 16.06.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their 14010/28/2005/Ch.II dated 17.10.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

121	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
	2,3 Dichloro 6-Nitro Aniline	1 Kg.	1.	1,2,3 Trichloro Benzene	1.10 kg
			2.	Monocchloro Benzene	0.850 kg
RA concerned may take further necessary action as per above decision of NC.					

122

Case No.:33/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/82/050/00585/AM09/	RLA File :03/94/040/00300/AM09/	Lic.No/Date:0310474925 16.06.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 28.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Tenofovir Disoproxil Fumarate	1 Kg	1.	9-[2-(Phosphonyl Methoxy) Propyl] Adenine	0.8026 kg
		2.	Chloromethyl Isopropyl Carbonate	2.0867 kg
RA concerned may take further necessary action as per above decision of NC.				

123	Case No.:34/14/82-ALC4/2008	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00586/AM09/	RLA File :03/94/040/00288/AM09/	Lic.No/Date:0310474935 16.06.2008	
	Decision :Case has already been approved by NC in its 14/82 meeting held on 01.07.2008.			

124	Case No.:35/14/82-ALC4/2008	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00587/AM09/	RLA File :03/94/040/00278/AM09/	Lic.No/Date:0310474948 16.06.2008	Defer Date:09.09.2008
	Decision :Committee decided to call for application alongwith technical details as per Appendix 33 alongwith DML, wherever applicable from RA/firm. Accordingly, case was deferred for 09.09.2008.			

	Case No.:1/14/82-ALC4/2008		Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED		Meet No/Date:18/82-ALC4/2008 29 07 2008	Status:Case Deferred
--	----------------------------	--	---	--	--	----------------------

125	HQ File :01/82/050/00553/AM09/	RLA File :31/24/040/00070/AM09/	Lic.No/Date:3110034059 17.06.2008	Defer Date:09.09.2008
	Decision : Committee decided to call for application alongwith technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.09.2008.			

126	Case No.:2/14/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00554/AM09/	RLA File :52/24/040/00004/AM09/	Lic.No/Date:5210023736 17.06.2008	Defer Date:09.09.2008
Decision : Committee decided to call for application alongwith technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.09.2008.				

127

Case No.:37/14/82-ALC4/2008		Party Name:COVALENT LABORATORIES PRIVATE LIMITED		Meet No/Date:18/82-ALC4/2008 29.07.2008		Status:Deffered and Re-indexed	
HQ File :01/82/050/00589/AM09/		RLA File :09/24/040/00070/AM09/		Lic.No/Date:0910034344 18.06.2008		Defer Date:29.07.2008	
Decision : Committee considered case as per agenda and in consultation with Technical Authority and in light of its earlier decision taken in its 24/82 meeting held on 16.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product		
Cefpodoxim Proxetil		1 Kg.	1.	7 Amino Cephalosporanic Acid (7-ACA)	1.25kg		
			2.	Mercaptobenzothiozol-2-Aminothiozol-4YL-Methoxyimino Acetate	1.25kg		
			3.	Alpha-chloro Ethyl Isoporopyl Carbonate (CEIPC)	0.558kg		
			4.	1, 8-Duatabuctui (5.4.0)-7-Undecene (DBU)	0.364kg		
			5.	Methanol	1.08kg		
			6.	Methylene chloride	1.66kg		
			7.	Acetone	1.79kg		
			8.	Tetrahydrofuran	3.36kg		
			9.	Cyclohexane	2.50kg		
			10.	Sodium Iodide	0.39kg		
RA concerned may take further necessary action as per above decision of NC.							

128	Case No.:39/14/82-ALC4/2008	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00591/AM09/	RLA File :09/21/040/00629/AM08/	Lic.No/Date:0910034349 18.06.2008	Defer Date:26.08.2008
Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.				

129	Case No.:49/14/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00601/AM09/	RLA File :03/95/040/00245/AM09/	Lic.No/Date:0310475408 19.06.2008	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.			

130	Case No.:51/14/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00603/AM09/	RLA File :09/24/040/00110/AM09/	Lic.No/Date:0910034350 19.06.2008	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.			

131	Case No.:52/14/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00604/AM09/	RLA File :09/24/040/00357/AM08/	Lic.No/Date:0910034351 19.06.2008	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.			

132	Case No.:53/14/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00605/AM09/	RLA File :09/24/040/00551/AM08/	Lic.No/Date:0910034352 19.06.2008	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.			

133	Case No.:54/14/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00606/AM09/	RLA File :09/24/040/00106/AM09/	Lic.No/Date:0910034353 19.06.2008	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.			

134	Case No.:55/14/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00607/AM09/	RLA File :09/24/040/00099/AM09/	Lic.No/Date:0910034356 19.06.2008	
	Decision :Case has already been approved by NC in its 14/09 meeting held on 01.07.2008.			

135	Case No.:79/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00631/AM09/	RLA File :03/94/040/00295/AM09/	Lic.No/Date:0310475486 19.06.2008	Defer Date:26.08.2008

135			19.06.2008	Date:09.09.2008
	Decision :Committee considered case as per agenda and observed that the description of export product has been given as “Tenofovir Disoproxil Fumarate + Emtricitabine + Efavirenz Tablets/Viraday Tablets” and the import items have not been asked for all the three products separately. Committee, therefore, decided that the firm may be asked to give the quantity of import items for each export product separately. Accordingly, the case was deferred for 09.09.2008.			

136	Case No.:81/14/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00633/AM09/	RLA File :03/95/040/00257/AM09/	Lic.No/Date:0310475550 19.06.2008	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.			

137

Case No.:57/14/82-ALC4/2008	Party Name:VETINDIA PHARMACEUTICALS LIMITED			Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Deffered and Re-indexed
HQ File :01/82/050/00609/AM09/	RLA File :09/24/040/00116/AM09/			Lic.No/Date:0910034365 20.06.2008	Defer Date:29.07.2008
Decision : Committee considered case as per agenda and in consultation with representative of technical authority present in meeting decided to ratify norms with 2% wastage under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product	
Albendazole Bolus 2.5 Gram	1 No.	1.	Albendazole USP	2550 mg/bolus of 2.5 gram	
RA concerned may take further necessary action as per above decision of NC.					

138	Case No.:78/14/82-ALC4/2008	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00630/AM09/	RLA File :03/95/040/00227/AM09/	Lic.No/Date:0310475758 20.06.2008	Defer Date:26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of Chemical Division.			

139	Case No.:82/14/82-ALC4/2008		Party Name:CIPLA LIMITED		Meet No/Date:18/82-ALC4/2008 29.07.2008		Status:Case Approved	
	HQ File :01/82/050/00634/AM09/		RLA File :03/94/040/00299/AM09/		Lic.No/Date:0310475616 20.06.2008			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product			
Tenofovir Disoproxil Fumarate Tablets		1 No.	1.	9-[2-(Phosphonyl Methoxy)Propyl] Adenine	0.8026kg/kg of Tenofovir Disoproxil			

300mg/Tenvir Tablets [weight of Tenofovir Disoproxil Fumarate—306 mg/300 mg tablet)			Fumarate
	2.	Chloromethyl Isopropyl carbonate	2.08670kg/kg of Tenofovir Disoproxil Fumarate
RA concerned may take further necessary action as per above decision of NC.			

140

Case No.:83/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/82/050/00635/AM09/	RLA File :03/94/040/00220/AM09/	Lic.No/Date:0310475617 20.06.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Tenofovir Disoproxil Fumarate Tablets 300mg/Tenvir Tablets [weight of Tenofovir Disoproxil Fumarate—306 mg/300 mg tablet)	1 No.	1.	9-[2-(Phosphonyl Methoxy)Propyl] Adenine	0.8026kg/kg of Tenofovir Disoproxil Fumarate
		2.	Chloromethyl Isopropyl carbonate	2.08670kg/kg of Tenofovir Disoproxil Fumarate
RA concerned may take further necessary action as per above decision of NC.				

141	Case No.:85/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00637/AM09/	RLA File :03/94/040/00311/AM09/	Lic.No/Date:0310475620 20.06.2008	Defer Date:26.08.2008
	Decision : Committee observed that the firm has obtained Advance Authorisation under para 4.7 of HBP for export product Inhalers and sought import of gas against the same in addition to other import items. Committee also observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. However, to save time, it was decided to seek clarification from Ministry of Environment and Forest whether the import item is covered under ODS and if so, the recommendations for allowing import may be sought. Case stands deferred for 26.08.2008.			

142	Case No.:25/16/82-ALC4/2008	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00718/AM09/	RLA File :05/24/040/00242/AM09/	Lic.No/Date:0510223574 09.07.2008	Defer Date:09.09.2008
	Decision :Committee decided to call for application alongwith technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.09.2008.			

143	Case No.:26/16/82-ALC4/2008	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Closed
	HQ File :01/82/050/00719/AM09/	RLA File :08/24/040/00060/AM09/	Lic.No/Date:0810073143 09.07.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

144

Case No.:27/16/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved	
HQ File :01/82/050/00720/AM09/	RLA File :03/95/040/00323/AM09/	Lic.No/Date:0310477994 09.07.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/56/2008-PI-III dated 25.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Germol Antiseptic Liquid (50 ml pack) [Each 50 ml Bottle contains 2.472 gm. Chloroxylenol BP]	1 No.	1.	Chloroxylenol	2.472 gm/50 ml bottle
Germol Antiseptic Liquid (100 ml pack) [Each 100 ml Bottle contains 4.896 gm. Chloroxylenol BP]	1 No.	1.	Chloroxylenol	4.896 gm/100 ml bottle
Germol Antiseptic Liquid (250 ml pack) [Each 250 ml Bottle contains 12.24 gm. Chloroxylenol BP]	1 No.	1.	Chloroxylenol	12.24 gm/250 ml bottle
Germol Antiseptic Liquid (500 ml pack) [Each 500 ml Bottle contains 24.48 gm. Chloroxylenol BP]	1 No.	1.	Chloroxylenol	24.48 gm/500 ml bottle
Germol Antiseptic Liquid (1000 ml pack) [Each 1000 ml Bottle contains 48.96 gm. Chloroxylenol BP]	1 No.	1.	Chloroxylenol	48.96 gm/1000 ml bottle

RA concerned may take further necessary action as per above decision of NC.

145

Case No.:28/16/82-ALC4/2008		Party Name:CAMLIN FINE CHEMICALS LIMITED		Meet No/Date:18/82-ALC4/2008 29.07.2008		Status:Case Approved	
HQ File :01/82/050/00721/AM09/		RLA File :03/94/040/00284/AM09/		Lic.No/Date:0310478032 09.07.2008			
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/64/2002-Ch.III dated 18.07.2002 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product		
Butylated Hydroxy Anisole		1 Kg.	1.	Hydroquinone	1.247 kg		
			2.	Tertiary Butanol	0.839 kg		
			3.	Phosphoric Acid	1.00 kg		
			4.	Hexane	1.00 kg		
RA concerned may take further necessary action as per above decision of NC.							

146	Case No.:29/16/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00722/AM09/	RLA File :05/24/040/00237/AM09/	Lic.No/Date:0510223637 09.07.2008	Defer Date: 26.08.2008
	Decision : Committee decided to defer case for 26.08.2008 for comments of PI Division.			

147	Case No.:30/16/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00723/AM09/	RLA File :05/24/040/00136/AM09/	Lic.No/Date:0510223638 09.07.2008	Defer Date:09.09.2008
	Decision :Committee decided to call for application alongwith details of export product from RA/firm. Accordingly, case was deferred for 09.09.2008.			

148	Case No.:31/16/82-ALC4/2008	Party Name:MAYUKA LABS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00724/AM09/	RLA File :05/24/040/00156/AM09/	Lic.No/Date:0510223639 10.07.2008	Defer Date:09.09.2008
	Decision :Committee decided to call for the details of import items export product wise from RA/firm. Accordingly, case was deferred for 09.09.2008.			

149	Case No.:1/18/82-ALC4/2008		Party Name:HALDIA PETROCHEMICALS LTD.		Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00754/AM09/		RLA File :02/24/040/00098/AM09/		Lic.No/Date:0210114941 16.07.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Petrochemicals Division vide their O.M. No.46011/54/2008-PC.II dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Benzene (from Olefin Complex)	1 MT	1.	Naphtha	1.194 MT

RA concerned may take further necessary action as per above decision of NC.

150

Case No.:2/18/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,		Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Added
HQ File :01/82/050/00755/AM09/	RLA File :07/24/040/00181/AM09/		Lic.No/Date:0710058568 16.07.2008	Defer Date:
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Calcium Pantotheonate Powder	1 Kg.	1.	Calcium Pantotheonate Granuler	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

151	Case No.:4/18/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00757/AM09/	RLA File :09/24/040/00129/AM09/	Lic.No/Date:0910034661 16.07.2008	Defer Date: 26.08.2008
	Decision :Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for 26.08.2008.			

152	Case No.:5/18/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00758/AM09/	RLA File :09/24/040/00148/AM09/	Lic.No/Date:0910034662 16.07.2008	Defer Date: 09.09.2008
	Decision :Committee decided to call for application alongwith technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.09.2008.			

153	Case No.:6/18/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00759/AM09/	RLA File :09/24/040/00111/AM09/	Lic.No/Date:0910034663 16.07.2008	Defer Date: 26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of PI Division.			

	Case No.:7/18/82-ALC4/2008	Party Name:SHODHANA LABORATORIES LTD		Meet No/Date:18/82-ALC4/2008	Status:Case
--	----------------------------	--------------------------------------	--	------------------------------	-------------

154

			29.07.2008	Approved
HQ File :01/82/050/00760/AM09/		RLA File :09/24/040/00147/AM09/	Lic.No/Date:0910034664 16.07.2008	
Decision : Committee in light of its earlier decision taken in its 35/08 meeting held on 01.01.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
4-(2,3-Epoxy Propoxy) Carbazole	1kg.	1.	4-Hydroxy Carbazole	1.14 kg
		2.	Epichlorophdrin	2.02kg
RA concerned may take further necessary action as per above decision of NC.				

155	Case No.:3/18/82-ALC4/2008	Party Name:ALEMBIC LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Closed
	HQ File :01/82/050/00756/AM09/	RLA File :34/24/040/00043/AM09/	Lic.No/Date:3410021855 17.07.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

156

Case No.:8/18/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
HQ File :01/82/050/00761/AM09/	RLA File :05/24/040/00257/AM09/	Lic.No/Date:0510224078 18.07.2008	

Decision : Committee considered case as per agenda in light of its earlier decision taken in 23/08 meeting held on 09.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cefpodoxime Proxetil	1kg.	1.	7 ACA	1.25 Kg
		2.	1-chloroethyl chloro formate	0.558 Kg
		3.	1,8 Diazabicyclo[5,4.0]-undec-7-Ene(DBU)	0.364 Kg
		4.	Iodine	0.47 Kg
		5.	Sulfolane	3.70 Kg
		6.	Trimethylborate	3.37 Kg
		7.	Hexamethyl Disilazane	0.54 Kg
		8.	Activated carbon	0.100 Kg
		9.	Pyridine	0.412 Kg
		10.	Acetone	0.86 Kg
		11.	Cyclohexane	0.28 Kg
		12.	Ethyl Acetate	1.17 Kg
		13.	Isopropyl alcohol	0.335 Kg

	14.	Methanol	1.89 Kg
	15.	Methylene chloride	2.72 Kg
	16.	N,Ndimethyl Acetamide	0.56 Kg
	17.	Toluene	0.29 Kg
RA concerned may take further necessary action as per above decision of NC.			

157	Case No.:9/18/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00762/AM09/	RLA File :05/24/040/00258/AM09/	Lic.No/Date:0510224080 18.07.2008	Defer Date: 09.09.2008
	Decision :Committee decided to call for application alongwith copy of DML, wherever applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.09.2008.			

158	Case No.:10/18/82-ALC4/2008	Party Name:OMKROWN PHARMA CHEM PVT LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00763/AM09/	RLA File :07/24/040/00184/AM09/	Lic.No/Date:0710058619 18.07.2008	
	Decision : Committee considered case as per agenda for ratification of norms and taking que from SION A-2909 decided to ratify norms under para 4.7 of HBP as per details below or as applied for by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	1,1,1 Tris (Para Hydroxy Phenyl) Ethane	1 Kg.	1.	Phenol
			2.	Sodium Borohydride
RA concerned may take further necessary action as per above decision of NC.				

159	Case No.:11/18/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00764/AM09/	RLA File :07/24/040/00196/AM09/	Lic.No/Date:0710058625 18.07.2008	Defer Date: 26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of PI Division.			

160	Case No.:12/18/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00765/AM09/	RLA File :09/24/040/00139/AM09/	Lic.No/Date:0910034701 18.07.2008	Defer Date: 09.09.2008
	Decision : Committee decided to call for application alongwith copy of DML, wherever applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.09.2008.			

	Case No.:13/18/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:18/82-ALC4/2008	Status:Case Deferred
--	-----------------------------	-------------------------------------	------------------------------	----------------------

161			29.07.2008	
	HQ File :01/82/050/00766/AM09/	RLA File :05/24/040/00263/AM09/	Lic.No/Date:0510224123 18.07.2008	Defer Date: 09.09.2008
	Decision : Committee decided to call for application alongwith copy of DML, wherever applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.09.2008.			

162	Case No.:14/18/82-ALC4/2008	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00767/AM09/	RLA File :09/24/040/00161/AM09/	Lic.No/Date:0910034714 21.07.2008	Defer Date: 09.09.2008
	Decision : Committee decided to call for application alongwith copy of DML, wherever applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.09.2008.			

163	Case No.:15/18/82-ALC4/2008	Party Name:ALKALOIDS CORPORATION	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Approved
	HQ File :01/82/050/00768/AM09/	RLA File :02/24/040/00105/AM09/	Lic.No/Date:0210115152 21.07.2008	
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 5/82 meeting held on 29.04.2008 in the case of M/S Vital Laboratories Ltd decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Import item	Qty. allowed per unit of export product
	Yohimbine Hydrochloride USP	1kg.	Yohimbine Bark (containing Yohimbine Content maximum 1-1.2%)	133.44kg
RA concerned may take further necessary action as per above decision of NC.				

164	Case No.:16/18/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00769/AM09/	RLA File :03/95/040/00355/AM09/	Lic.No/Date:0310479455 21.07.2008	Defer Date: 26.08.2008
	Decision :Committee decided to defer case for 26.08.2008 for comments of Chemical Div.			

165	Case No.:17/18/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00770/AM09/	RLA File :04/24/040/00091/AM09/	Lic.No/Date:0410097322 21.07.2008	Defer Date: 09.09.2008
	Decision : Committee decided to call for application alongwith copy of DML, wherever applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.09.2008.			

	Case No.:18/18/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2008	Status:Case Deferred
--	-----------------------------	---	------------------------------	----------------------

166			29.07.2008	
	HQ File :01/82/050/00771/AM09/	RLA File :04/24/040/00090/AM09/	Lic.No/Date:0410097323 21.07.2008	Defer Date: 09.09.2008
	Decision : Committee decided to call for application alongwith copy of DML, wherever applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.09.2008.			

167	Case No.:19/18/82-ALC4/2008	Party Name:YAG MAG LABS PVT.LTD.,	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00772/AM09/	RLA File :09/24/040/00159/AM09/	Lic.No/Date:0910034724 22.07.2008	Defer Date: 09.09.2008
	Decision : Committee decided to call for application alongwith copy of DML, wherever applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.09.2008.			

168	Case No.:20/18/82-ALC4/2008	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00773/AM09/	RLA File :09/24/040/00130/AM09/	Lic.No/Date:0910034725 22.07.2008	Defer Date: 09.09.2008
	Decision : Committee decided to call for application alongwith copy of DML, wherever applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.09.2008.			

169	Case No.:21/18/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:18/82-ALC4/2008 29.07.2008	Status:Case Deferred
	HQ File :01/82/050/00774/AM09/	RLA File :08/24/040/00066/AM09/	Lic.No/Date:0810073464 22.07.2008	Defer Date: 09.09.2008
	Decision :Committee decided to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 09.09.2008.			

Case No.B-131	M/S Parabolic Drugs Ltd, Chandigarh
Norms Committee Meeting No.18/09	F.No.01/82/162/177/AM09
Meeting Date:29.07.2008	
Committee considered case as per agenda and decided to seek comments of PI Division and DCGI. Accordingly, case was deferred for 09.09.2008.	